

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 708 of 2000

Allahabad this the 27th day of April, 2001

Hon'ble Mr.S.K.I. Naqvi, Member (J)

Tafseel Ahmad S/o Late Niyaz Ahmad, R/o Quarter
No. J-147, Railway Colony, Achchanera, Distt. Agra.

By Advocate Shri S. Singh

Versus

1. Union of India through the Secretary, Ministry of Railways, Railway Board, New Delhi.
2. General Manager, Western Railways, Chhtrapati Shivaji Terminus, Mumbai.
3. Divisional Railway Manager, Western Railways Jaipur Division, Jaipur.
4. Senior Divisional Signal and Telecom Engineer, (Establishment) Western Railways, Jaipur Division, Jaipur.
5. Senior Section Engineer (Signal), Bandiqui, Western Railways, Jaipur Division, Jaipur.
6. Divisional Railways Manager, Northern Railways, Allahabad Division, Allahabad.

Respondents

By Advocate Shri Prashant Mathur.

O_R_D_E_R (Oral)

By Hon'ble Mr.S.K.I. Naqvi, Member (J)

The applicant-Tafseel Ahmad has come up seeking relief to the effect that the order dated

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Divisional
02.3.2000 passed by Senior/Signal Telecom Engineer(Est.)
Jaipur Division, Jaipur and the order dated 06.03.00
passed by Senior Section Engineer(Signal) Bandikui,
Western Railway be quashed so far as the transfer
of the applicant from Achnera Railway ~~Station~~-to
Zone to Padisal Railway station is concerned.

2. The respondents have contested the case
and filed counter.reply.

3. Heard counsel for the parties and perused
the record.

4. In the present matter the applicant has
been transferred from ~~Jaipur~~ ^{Agra} Division ~~to~~of ^{North} ~~Western~~
Central Railway to Padisal, Western Railway, Jaipur Division
and that is from one zone to another under orders of
Senior Section Engineer of Jaipur Division. The
applicant has a case that the Senior Section Engineer
of Jaipur Division of Western Railway ^{Zone} is not competent
to pass order to transfer the applicant to another
zone. The other matters of similar nature have
earlier been decided and the matter has been thrashed
at length in O.A. No. 1114 of 1999 decided by this
Bench of the Tribunal on 08.12.2000, which also
relates to Western Railway and the transfer order
has been quashed under the similar circumstances
and, therefore, the impugned transfer order in the
present matter is also quashed in respect of the
applicant. However, liberty is given to the respon-
dents to pass fresh order in accordance with law

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after consulting the Board or if they are advised, they may place the whole controversy before the Board for appropriate orders. The O.A. is decided accordingly. No cost.

See a.m.g.

Member (J)

/M.M./